

(a) whether the requisite information has since been collected and if not, the reasons therefor; and

(b) the time by which it is expected to be laid on the Table of the House?

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE):  
(a) and (b). The value of the import licences given to M/s, Merck Sharp and Dhome of India Ltd. and others during the last three years is given below:

Sl. No.	Name of the firm	1969-70	1970-71	1971-72
1	2	3	4	5
1.	M's. Merck Sharp & Dhome of India Ltd., Bombay	134,88,724	131,83,983	68,36,126
2.	M's. Pzfir Ltd., Bombay . . . . .	18,85,761	19,23,558	24,64,000
3.	M/s. Sandoz (India) Ltd., Bombay . . . . .	23,00,000	10,65,806	34,12,025
4.	M s. John Wyeth, Bombay . . . . .	The party has reported that no imports were effected during this period.		
5.	M's. B Merck (India) Private Ltd., Bombay . . . . .	33,02,365	18,45,631	17,07,172
6.	M/s. Suhrid Geigy Ltd., Baroda . . . . .	43,97,864	36,58,739	61,31,025
7.	M's. Abbott Laboratories (India) Private Ltd., Bombay . . . . .	32,97,218	23,43,196	11,67,388

The information regarding the items together with their value and the capacity of expansion projects for which these firms applied for and were given expansion licences since their inception in the country is still under compilation and as soon as the complete information becomes available, a statement will be laid on the Table of the House.

**All India Railway Commercial Clerks Association, Northern Zone**

211. SHRI DHARAMGAJ SINGH:  
Will the Minister of RAILWAYS be pleased to state:

(a) whether All India Railway Commercial Clerks Association of Northern Zone observed a Protest Day on the 25th September, 1972 against the absorption of medically incapacitated staff in the commercial category;

(b) whether all the major commercial offices observed the Protest Day and submitted a Memorandum and issued telegrams to him, the General Manager, Northern Railway, and the Divisional Superintendents on Northern Railway, in support of their demands;

(c) if so, the gist of the demands made by the Association, Northern Zone; and

(d) the action taken by Government in this regard?

THE MINISTER OF RAILWAYS  
(SHRI T. A. PAI): (a) Yes,

(b) At certain places on Northern Railway, the Commercial Clerks Association observed 'Protest Day' by wearing black badges. They also released small posters and sent telegrams to various authorities.

(c) and (d). Their main demand is that all medically incapacitated staff absorbed in the commercial categories should be assigned seniority from the date of joining the commercial categories and treated as new entrants, and that this procedure should have retrospective effect.

Such points are raised from time to time by recognised labour organisations and are settled through discussions in the meetings of the Negotiating Machinery and Joint Consultative Machinery at different levels.

**Corruption in Abu Road Railway Hospital  
(Western Railway)**

212. SHRI DHARAMGAJ SINGH:  
Will the Minister of RAILWAYS be pleased to state:

(a) whether the Action Committee of All India Railway Employees Confederation, Abu Road Branch of Western Railway, sent a telegram on the 15th June, 1972 and also a report to the Railway Minister, Chairman, Railway Board and the Divisional Superintendent, Western Railway, Ajmer, in regard to corruption in Abu Road Railway Hospital;

(b) whether a Joint Enquiry by the DPO/Ajmer, D.M.O., Ajmer and D.M.O., Dohad was conducted in this case on the 5th July, 1972 at Abu Road;

(c) if so, the nature of complaint lodged by the Action Committee and the complete report of the Joint enquiry; and

(d) the action taken by Government in this regard?

THE MINISTER OF RAILWAYS  
(SHRI T. A. PAI): (a) Yes.

(b) Yes.

(c) and (d). It was alleged that Shri Chunni Lal, Batteryman, Signal Deptt, Western Railway, Ajmer Division died on 12-6-72 for want of proper medical aid. On enquiry it was found that it was not a case of neglect. The patient was admitted in the Health Unit, examined by more than one doctor and in the initial stages not considered to be suffering from a serious affliction. However, after observation, when the seriousness of the case became apparent he was referred to the Divisional Hospital equipped to deal with such cases. Regrettably the patient expired en route. Necessary corrective measures on the basis of the report are being taken.

**Recovery of under-charges from M/s.  
Sharma Metal re-rolling Mills, Bhavnagar  
(Western Railway)**

213. SHRI DHARAMGAJ SINGH:  
Will the Minister of RAILWAYS be pleased to state:

(a) whether a sum of Rs. 10,984 has been worked out as undercharges by the Accounts Department, Ajmer on the consignments booked from Bharatpur to Bhavnagar of Western Railway, for the period from June 1970 to July, 1970;

(b) whether the Consignee M/s. Sharma Metal Re-rolling Mills, Bhavnagar has refused to pay the said undercharges to the Railways; and